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* IN THE HIGH COURT OF DELHI AT NEW DELHI

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+ W.P.(C) 5440/2016

BADAL & ORSPetitioners Through: Mr. Praveen Suri and Mr. Akhil Kumar, Advocates.

versus

GAON SABHA BIJWASAN & ANRRespondents Through: Mr. Tushar Sannu and Mr. Nikhil, Advocates for GNCTD Mr. M.K. Bhardwaj and Mrs. Priyanka M. Bhardwaj, Advocates for R3.

30

+ W.P.(C) 5445/2016 BADAL & ORS

.....Petitioners

Through: Mr. Praveen Suri and Mr. Akhil Kumar, Advocates.

versus

GAON SABHA BIJWASAN & ANRRespondents Through: Mr. Tushar Sannu and Mr. Nikhil, Advocates for GNCTD Mr. M.K. Bhardwaj and Mrs. Priyanka M. Bhardwaj, Advocates for R3.

31

+ W.P.(C) 3874/2019

SHRI BADAL AND ORS.Petitioners Mr. Praveen Suri and Mr. Akhil Kumar, Advocates.

versus NCT OF DELHI AND ORS.

W.P.(C) 5440/2016 and connected matters

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.....Respondents





Through: Mr. Rishikesh Kumar, ASG, GNCTD with Ms. Sheenu Priya, Mr. Atik Gill, Mr. Sudhir Kumar Shukla and Mr. Sudhir, Advocates. Mr. M.K. Bhardwaj and Mrs. Priyanka M. Bhardwaj, Advocates for R5.

32

+ W.P.(C) 3699/2020

BADAL AND ORS

.....Petitioners

Mr. Praveen Suri and Mr. Akhil Kumar, Advocates.

versus

NATIONAL CAPITAL TERRITORY OF DELHI AND ORS

.....Respondents

Through: Ms. Harshita Nathrani and Mr. Vedansh Vashishth, Advocates for Mr. Sameer Vashisht, ASC (Civil), GNCTD.

Mr. M.K. Bhardwaj and Mrs. Priyanka M. Bhardwaj, Advocates for 4.

Ms. Saumya Gupta, Advocate for R7 to R10.

33

+ W.P.(C) 16637/2023

SHRI BADAL AND OTHERS.....PetitionersMr. Praveen Suri and Mr. Akhil Kumar,
Advocates.

versus

GOVT OF NCT OF DELHI AND OTHERSRespondents Through: Mr. Prashant Manchanda, ASC, GNCTD with Ms. Nancy Shah and Mr. Rohan Pratap Singh, Advocates for R1 to R3. Mr. M.K. Bhardwaj and Mrs. Priyanka M. Bhardwaj, Advocates for R4.

W.P.(C) 5440/2016 and connected matters

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CORAM: HON'BLE MS. JUSTICE JYOTI SINGH

<u>ORDER</u> 18.10.2024

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<u>CM APPL. 54271/2024 in W.P.(C) 5440/2016</u> <u>CM APPL. 54275/2024 in W.P.(C) 5445/2016</u> <u>CM APPL. 54277/2024 in W.P.(C) 3699/2020</u> CM APPL. 54279/2024 in W.P.(C) 16637/2023

1. These applications have been preferred on behalf of the Petitioners under Order 22 Rule 3 CPC seeking impleadment of LRs of Petitioner No.1 in these petitions.

2. Mr. M.K. Bhardwaj, learned counsel appearing on behalf of the Respondent has no objection to the applications being allowed. Accordingly, the applications are allowed, subject to just exceptions. Amended memo of parties filed, is taken on record.

3. Applications stand disposed of.

W.P.(C) 5440/2016 & CM APPL Nos. 22636/2016, 24588-89/2021, 24591/2021 and 51094/2022 W.P.(C) 5445/2016 & CM APPL. Nos. 22666/2016, 24601-04/2021, and 51088/2022 W.P.(C) 3874/2019 & CM APPL. Nos. 17584/2019, 23136-37/2021, 26017/2021, 18238/2022, 51728/2022, 60911/2023 and 60914/2023 W.P.(C) 3699/2020 & CM APPL. No. 5904/2021 W.P.(C) 16637/2023 & CM APPL. No. 66974-75/2023

4. List the petitions for final hearing on 27.11.2024.

JYOTI SINGH, J

OCTOBER 18, 2024/*jg*

W.P.(C) 5440/2016 and connected matters

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